



2026:AHC:124457

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 17685 of 2026

Bal Kishan

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Satya Narayan Yadav
Counsel for Opposite Party(s)	:	Anand Mohan, G.A.

Court No. - 6

HON'BLE ANIL KUMAR-X, J.

1. Heard Sri Satya Narayan Yadav, learned counsel for the applicant, Sri Anand Mohan, learned counsel for the informant and Sri Amrit Raj, learned Additional Government Advocate for the State.
2. The instant bail application has been filed on behalf of the applicant with a prayer to release him on bail in Case Crime No. 163 of 2026, Under Sections 109(1), 191(2), 115(2), 324(5), 352, 351(3) of B.N.S. Police Station-Shikohabad, District-Firozabad during the pendency of trial.
3. Learned counsel for the applicant submitted that the applicant is the father-in-law of the informant's daughter. A matrimonial dispute between the informant's daughter and the son of the applicant has been continuing for some time.
4. It has been alleged in the first information report that the daughter of informant called her father after some certain family dispute occurred. It is further alleged that thereafter the in-laws of the informant's daughter assaulted the informant and his family members. He next submitted that quarrel between the parties occurred owing to matrimonial dispute between the parties. Applicant is the father-in-law of the informant's daughter and has not been assigned any specific role in the incident. Hence, it is submitted that the applicant is entitled to be released on bail. The applicant is languishing in jail since 13.04.2026. It was contended that in the event he is enlarged on bail, he shall not misuse the

liberty of bail and shall cooperate with the trial proceedings.

5. Learned AGA as well as learned counsel for the informant submitted that injury report as well as allegations in the first information report are specific inasmuch as the nephew of informant sustained fracture on his head. It has further mentioned that the vehicle of informant was also damaged by applicant and his family members. The informant and other witnesses in their statements have disclosed specific role of the applicant.

6. Heard learned counsel for the applicant and perused the record.

7. It is an admitted fact that both parties are related to each other pursuant to marriage between their children. The daughter of the informant was married to the son of the applicant.

8. In the circumstances of the case, this Court finds that the applicant, who is languishing in jail since 13.04.2026, is entitled to be released on bail.

9. Having considered the submissions advanced by learned counsel for the parties, and considering the fact that the applicant is father-in-law of the informant's daughter, without expressing any opinion on the merits of the case, the bail application is **allowed**.

10. Let the applicant- **Bal Kishan**, involved in the aforesaid case be released on bail on his furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions that :-

(i). The applicant shall not tamper with the prosecution evidence by intimidating/pressurizing the witnesses, during the investigation or trial.

(ii). The applicant shall cooperate in the trial sincerely without seeking any adjournment.

(iii). The applicant shall not indulge in any criminal activity or commission of any crime after being released on bail.

11. In case of breach of any of the above conditions, the court concerned

shall be at liberty to take appropriate coercive action for appearance of the accused or to cancel the bail granted. Identity, status and residence proof of the applicant and sureties be verified by the court concerned before the bonds are accepted.

(Anil Kumar-X,J.)

June 1, 2026

Neetu